

Date: 05/03/2021

To
The Registrar,
National Company Law Tribunal,
Indore Bench at Ahmedabad
Zydus Hospital Corporate Bhawan,
1st & 2nd Floor, Sarkhej - Gandhinagar Hwy,
Vasna Telephone Exchange, Bhaikakanagar,
Sola, Ahmedabad, Gujarat 380059

Subject: Submission of Report constituting Committee of Creditors along with the List of Creditors in the matter of CIRP initiated against Sai Magic Foods Products Private Limited vide order no. C.P. (I.B) No. TP/MP/240 of 2019 [CP (IB) 549 of 2018] dated 29/01/2021.

Dear Sir,

With reference to the captioned subject I am to submit the Report of constitution of CoC and also a List of Creditors as prescribed under the provisions of the IBC'16

Hope you will find it in order; kindly take the documents on record.

Thanking you,

Yours faithfully,



(Ashutosh Gokhale)
IBBI/IPA-001/IP-P00613/2017-2018/11072
Interim Resolution Professional
CD: Sai Magic Foods Products Private Limited
206, Manas Bhawan Ext.,
11 RNT Marg, Indore, MP-452001



Encl: As above (in duplicate)

REPORT
Constituting Committee of Creditors (CoC)
Before the Hon'ble National Company Law Tribunal
Indore Bench at Ahmedabad
Case No. TP/MP/240 of 2019 [CP (IB) 549 of 2018]
In the Matter of: M/s Sai Magic Foods Products Private Limited
(Corporate Debtor)

List of Creditors under Regulation 13(2) (d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by Mr. Ashutosh Gokhale under the Insolvency and Bankruptcy Code 2016.

The application for Corporate Insolvency Resolution Process filed by Bank of India Financial Creditor under Section 7 of the Insolvency and Bankruptcy Code of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by the Hon'ble National Company Law Tribunal, Indore Bench at Ahmedabad vide Order No C.P. (I.B) No. TP/MP/240 of 2019 [CP (IB) 549 of 2018] dated 29/01/2021 wherein Ashutosh Gokhale, the undersigned was appointed as Interim Resolution Professional who was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

In compliancy with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 a report certifying the constitution of Committee of Creditors is enclosed at Annexure-A in duplicate.

In the matter of
CD: Sai Magic Foods
Products Private Limited



(Ashutosh Gokhale)
IBBI/IPA-001/IP-
P00613/2017-2018/11072
Interim Resolution
Professional

Place: Indore
Date: 05/03/2021

**REPORT CERTIFYING THE CONSTITUTION OF
COMMITTEE OF CREDITORS**

1. The application for Corporate Insolvency Resolution Process filed by Bank of India (Financial Creditor) under Section 7 of the Insolvency and Bankruptcy Code of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by the Hon'ble NCLT Indore Bench at Ahmedabad vide Order No C.P.(I.B) No. TP/MP/240 of 2019 [CP (IB) 549 of 2018] dated 29/01/2021 wherein Ashutosh Gokhale, the undersigned was appointed as an Interim Resolution Professional who was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.
2. The Registered Office of the Sai Magic Foods Products Private Limited is situated at 105-107, Sairam Plaza 63, Mangal Nagar, A. B. Road Indore MP 452001.
3. In compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (here in after called 'Regulations'), a public announcement:
 - a. Intimating the commencement of Corporate Insolvency Resolution Process against Sai Magic Foods Products Private Limited; and
 - b. Calling the creditors to submit the proof of claims was made on 20/02/2021 in Free Press (English Newspaper) and in Chautha Sansar (Hindi Newspaper).
4. The last date of submission of claims was 03/03/2021.
5. The public notice sought proof of claims from financial creditors in form C as stipulated in Regulation 8. Till the last date of claim



Ashutosh Gokhale

(i.e.03/03/2021) the undersigned Interim Resolution Professional has received claims from the following financial creditor:

SN	Name of Creditors/ Type of Creditors	Amount claimed by the Creditors (in Rs.)	Amount admitted (Provisionally) (in Rs.)	Percentage of (provisional) voting rights at CoC meeting
1	Bank of India/ Financial Creditor (FC)	12,43,07,951.30/-	12,43,07,951.30/-	100%
	Total	12,43,07,951.30/-	12,43,07,951.30/-	100%

6. The public notice sought proof of claims from operational creditors in form B as stipulated in Regulation 7. Till the last date of claim (i.e. 03/03/2021) the undersigned Interim Resolution Professional has received claims from the following operational creditor:

SI No.	Name of Creditors/ Type of Creditors	Amount claimed by the Creditors (in Rs.)	Amount admitted (Provisionally) (in Rs.)
1.	Dexterous Products Private Limited/ Operational Creditor (OC)	6,13,089.31/-	6,13,089.31/-

7. The public notice sought proof of claim from operational creditors in Form D, Form E & Form F as stipulated in Regulation 9 & 9A. Till the last date of claim (i.e. 03/03/2021) the undersigned Interim Resolution Professional has received claims from the following workman/employee/authorized representative of workmen and employees/ claim by creditors (other than financial creditors and operational creditors):

SI No.	Name of the Creditor	Amount of claim (in Rs.)
NIL	NIL	NIL

8. The undersigned as an Interim Resolution Professional has attempted to verify the claims of the aforesaid creditors; however, since there is no updated ledger of these creditors with the Corporate Debtor nor

Anshu Gargi

these financial creditors has produced any certificate from Information Utility, therefore, the list of creditors is on provisional basis only.

9. The list of creditors is being filed with Hon'ble National Company Law Tribunal Indore Bench at Ahmedabad in compliance with Regulation 13(2) (d).

10. In compliance with Section 21(1) of the Code the undersigned being an Interim Resolution Professional certifies the constitution of the Committee of Creditors on provisional basis consisting of the following sole creditor:

i. Bank of India (FC)

In the matter of
CD: Sai Magic Foods
Products Private Limited



(Ashutosh Gokhale)
IBBI/IPA-001/IP-
P00613/2017-2018/11072
Interim Resolution
Professional



Place: Indore
Date: 05/03/2021

LIST OF CREDITORS

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD**

Case No. CP (IB) No. TP/MP/240 of 2019 [CP (IB) 549 of 2018]

**In the Matter of: M/s Sai Magic Foods Products Private
Limited (Corporate Debtor)**

List of Creditors under Regulation 13(2) (d) of IBBI (Insolvency Resolution Process for Corporate) Regulations by the IRP (Ashutosh Gokhale) under the Insolvency and Bankruptcy Code, 2016.

1. The application for Corporate Insolvency Resolution Process filed by bank of India, Financial Creditor under Section 7 of the Insolvency and Bankruptcy Code of Insolvency and Bankruptcy (Application to Adjudication Authority) Rules, 2016 was admitted by the NCLT, Indore Bench at Ahmedabad vide Order No. CP (IB) No.TP/MP/240 of 2019 [CP (IB) 549 of 2018] dated 29/01/2021 wherein Ashutosh Gokhale, the undersigned was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.
2. In Compliance with Regulation 13(2) (d) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 a list of creditors along with amount claimed, claims admitted, security interest in respect of claims is enclosed at Annexure-A in triplicate.

In the matter of
CD: Sai Magic Foods
Products Private Limited



(Ashutosh Gokhale)
IBBI/IPA-001/IP-
P00613/2017-18/11072
Interim Resolution
Professional

Place: Indore
Date: 05/03/2021

Sai Magic Foods Products Private Limited

List of creditors

(Provisional)

As on 05/03/2021

S. No.	Name of Creditors/ Type of Creditors	Address	Amount claimed by the Creditors (in Rs.)	Amount admitted (in Rs.)	Security Interest in respect of such claim
1.	Bank of India (Financial Creditor)	Branch office at Pungalia Bhawan, Santha Bazar Indore (MP)- 452002 Registered Office at Star House, C-5, GBlock Bandra- Kurla Complex, Bandra (East) Mumbai MH- 400051	12,43,07, 951.30/-	12,43,07, 951.30/-	Yes/ Secured
2.	Dexterous Products Private Limited/ Operational Creditor (OC)	306, Starlit Tower, 29, Y.N. Road, Indore, MP	6,13,089 .31/-	6,13,089 .31/-	No/Unsecured
	Total		12,49,21, 040.61/-	12,49,21, 040.61/-	

In the matter of
CD: Sai Magic Foods
Products Private Limited



(Ashutosh Gokhale)
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